

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00350/2016

DATE OF ORDER: 31.05.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Kumar Singh S/o late Shri Ajay Veer Singh, aged about 23 years, R/o Plot No. 135-A, Nehru Adarsh Colony, Kumher, District Bharatpur (Raj.).

....Applicant

Mr. N.S. Hada, counsel for applicant.

VERSUS

1. The Union of India through Secretary, Government of India, Ministry of Defence, South Block, New Delhi.
2. The Head Quarter, Chief Engineer, Northern Command, C/o 56 APO.
3. The Commander Works Engineer, Military Engineer Services, Udhampur, PIN-900386, 56 APO.

....Respondents

ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

Heard. The matter relates to consideration of Jat community as OBC, which notification, for inclusion of JAT community in OBC category, the Hon'ble Supreme Court had already quashed and on this ground vide Annexure A/7 order dated 14th March, 2016, the respondents have cancelled the appointment order of the applicant to the post of temporary Mate (SSK). Since the Hon'ble Supreme Court had already quashed the notification, we have no jurisdiction to entertain the matter. Therefore, the Original Application is dismissed. No costs.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER